

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11116-11118/2019

(Arising out of impugned final judgment and order dated 31-07-2019 in CRLA No. 7193/2018 31-07-2019 in CRLA No. 7197/2018 31-07-2019 in CRLA No. 7214/2018 passed by the High Court Of Judicature At Allahabad)

SHAUKAT ALI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH AND ANR. ETC. ETC.

Respondent(s)

(IA No. 183038/2019 - EXEMPTION FROM FILING O.T.
IA No. 183036/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 06-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Ansar Ahmad Chaudhary, AOR
Mr. Wajih Uddin Hyder, Adv.
Ms. Shehla Chaudhary, Adv.
Mr. Md. Anas Chaudhary, Adv.
Mr. Iduddin, Adv.
Mr. Mohd. Anas Khan, Adv.

For Respondent(s) Mr. Vishwa Pal Singh, AOR
Mr. Vaibhav Mishra, Adv.
Mr. Ashutosh Bhardwaj, Adv.
Mr. Shubham Saxena, Adv.

Mr. Abhishek Atrey, AOR
Mr. Sandeep Chaudhary, Adv.
Ms. Ambika Atrey, Adv.
Mr. Akash Giri, Adv.

UPON hearing the counsel the court made the following
O R D E R

In view of the letter circulated by learned
counsel for the petitioner(s), list after six weeks.

(Geeta Ahuja)
Assistant Registrar-cum-PS

(Beena Jolly)
Court Master